

SUPREME COURT OF INDIA

Bhupatrai Maganlal Joshi

Vs.

Union of India (UOI)

(Kuldip Singh Singh, M.M.Punchhi, N.P.Singh, M.K.Mukherjee and S.Saghir Ahmad JJ.)

09.07.1996

ORDER

The Text below is only a summarized version of the order pronounced

Appeal against judgment of High Court which held the reservation of land permissible for exploitation of mineral resources in public sector. Supreme Court upheld decision of High Court.